

Date	Office Report	Orders
	25-11-94 <u>OA. 557/90</u>	Presently - none for parties The OA. was dismissed in default on 4-7-94. The case was subsequently restored to its original number by the order dt 22-8-94. Subsequently it was heard in the presence of counsel Sh R.L. Sharma for the applicant and Smt Avnish Ahlawat for the respondents. The case was dismissed on the ground that Tribunal has no jurisdiction. The OA. has been wrongly listed and be taken as disposed of finally. <i>Inf. g.</i> (S.L. Adige) M(A) <i>Le</i> (J.P. Sharma) M(J)